

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3511  
ANSWERED ON:17.04.2000  
REVIEW OF CONSTITUTION  
MAHBOOB ZAHEDI;UTTAMRAO DEORAO PATIL

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether the problems regarding land reforms, unemployment, malicious and spiteful acts, child education and child labour remain unresolved after 80 time amendments in the Constitution during 52 years;
- (b) whether the amendments contemplated are for creation of Presidential Form of Government, compulsory functioning of the Parliament for five years and change in the judicial system;
- (c) if so, whether the government propose to precipitate further amendment; and
- (d) if so, the details thereof ?

**Answer**

MINISTER OF STATE FOR LAW, JUSTICE & COMPANY AFFAIRS (SHRI O. RAJAGOPAL)

- (a) Despite 79 amendments made so far in the Constitution much still needs to be done regarding problems relating to land reforms, unemployment, malicious and spiteful acts, child education and child labour. Therefore, the `National Commission to Review the Working of the Constitution` has been constituted to examine as to how best the Constitution can respond to the changing needs of efficient, smooth and effective system of governance and socio-economic development of modern India within any, the framework of Parliamentary democracy and to recommend changes, if any, that are required in the provisions of the Constitution without interfering with its basic structure or features.
- (b) The Government presently has not proposal to make any amendment in the Constitution for creation of Presidential Form of Government or for compulsory functioning of the Parliament for five years or for change in the judicial system.
- (c) & (d) Do not arise.